GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION

LOK SABHA

UNSTARRED QUESTION NO. 739. TO BE ANSWERED ON MONDAY, THE 23RD JULY, 2018.

PROPOSAL FROM WIPO

739. SHRI DIBYENDU ADHIKARI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state: वाणिज्य एवं उदयोग मंत्री

- (a) whether the Government has received any proposal from the World Intellectual Property Organisation (WIPO) to strengthen the national and regional patent process particularly for medicine;
- (b) if so, whether India has International compliance on patent examination process and criteria therefor; and
- (c) if so, the proposal of the Government on WIPOs plan for more stringent patenting rights and access therein?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री सी.आर. चौधरी) THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI C.R. CHAUDHARY)

- (a): No, Madam.
- (b): The patent examination process in India is fully compliant with the international obligations cast upon India following the signing of the TRIPS Agreement.
- (c): Not applicable in view of reply to (a) above.
